

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

**UNSTARRED QUESTION NO. †640
TO BE ANSWERED ON FRIDAY, THE 4th FEBRUARY, 2022**

PENDING CASES RELATED TO LAND ACQUISITION

†640. SHRIMATI RAMA DEVI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of pending court cases related to land acquisition at present, State-wise;**
- (b) the number of cases out of them that are pending for more than ten years;**
- (c) whether these cases are lying pending due to shortcomings of land acquisition laws; and**
- (d) if so, the response of the Government in this regard?**

ANSWER

MINISTER OF LAW AND JUSTICE

(SHRI KIREN RIJJU)

(a) to (d): Land acquisition is a concurrent subject. Land acquisition is undertaken by the Central and State Governments under various Central and State Acts, including the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) Act, 2013. Information on pending land acquisition cases is not centrally maintained in the Department of Justice.
